



(C)

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LV] THURSDAY, JULY 17, 2014/ASADHA 26, 1936

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

The Following Bill Which Was introduced on the 17th July, 2014 by Shri Dushyant Patel M.L.A. is published under rule 127-A of the Gujarat Legislative Assembly Rules for general information.

THE GUJARAT PREVENTION AND CONTROL OF TRAFFIC NUISANCES BILL, 2014.

GUJARAT BILL NO. 15 OF 2014.

A BILL

to provide for strict implementation of provisions relating to traffic in city areas of the State and to provide for certain measure for prevention and control of traffic nuisances and matter related thereto.

It is hereby enacted in the Sixty Fifth year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Prevention and Control of Traffic Nuisances Act, 2014.
- (2) It extends to whole of the State of Gujarat.
- (3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title
extent and
commencement

Rash or
negligent
driving.

2. Notwithstanding anything contained in any law for time being in force, whoever in any public place commits any of the following offences shall be liable on conviction to fine not less than one thousand rupees or to imprisonment of either description not exceeding fifteen days:

Provided that in case of rash or negligent driving, the appropriate authority may cancel the driving license for such period as he deems fit.

- (1) Whoever drives or rides or pushes any vehicle, in a rash or negligent manner;
- (2) Whoever by negligence or ill-usage in driving causes any mischief or obstruction to pediatricians or other persons;
- (3) Whoever without reasonable excuse and so as to cause danger or obstruction to any person shall drive, drag or push any vehicle otherwise than on the near or left side of the road;
- (4) Whoever being in charge of any vehicle leaves it otherwise than on the near or left side of the road;
- (5) Whoever causes any vehicle to remain or stand longer time than is necessary for loading or unloading except at places appointed for the purpose, so as to cause obstruction or in any way willfully obstructs or causes obstruction to the free passage of any thoroughfare;
- (6) Whoever is found drunk and incapable of taking care of himself and vehicle he drives or guilty of any riotous, disorderly or indecent behavior.

Explanation. - In this section "public place" means a place including a road, street or way, whether a thoroughfare or not, and a landing place to which the public are granted access or have a right to resort or over which they have a right to pass.

Arrest without
warrant on view
of offence.

3. (1) Any police officer may arrest without a warrant any person committing in his view any offence made punishable by this Act.

(2) Provisions of the Code of Criminal Procedure, 1973 shall apply to any arrest made or bond taken as if the arrest had been made and the bond has been taken under the said Code.

2 of 1974

Designation of a
special court.

4. The State Government may designate any existing court as a special court to dispose of the cases under this Act in a time bound manner so as to achieve the desired object with reference to traffic nuisances.

STATEMENT OF OBJECTS AND REASONS

In the recent past particularly in urban areas and cities, incidents of "dhoom" type rash less driving, mischief and obstruction to citizens passing on the road has occurred much. Traffic regulations are not followed by people which causes hardship and sometime it become fatal and also turns in to loss of life.

There are also cases of unlawful parking of vehicle which causes obstruction to citizens.

In order to take appropriate measures and also to punish the guilty, it is considered necessary to frame a law on the subject and confer certain powers in addition to the power conferred to the authority under the Bombay Police Act, 1951.

Hence this Bill.

Gandhinagar.
Dated the 24th June, 2014

DUSHYANT. R. PATEL.
M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative powers in the following respect: -

Clause 1.- Sub Clause (3) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Gandhinagar
Dated the 24th June, 2014

DUSHYANT R. PATEL
M.L.A

Gandhinagar
Dated the 17th July, 2014

D.M. PATEL
Secretary,
Gujarat Legislative Assembly.